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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 204/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Maize Products
V/s.
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Adv. Vaibhavi Nanavati	Advocate	Petitioner	
2.	Adv. Prachiti Shah	—	Petitioner	<u>Prachiti</u>
3.	Adv. Rajvi Mehta	Advocate	Petitioner	RJ.
4.	Adv. Ritesh Patadia	Adv.	Resp.	

ORDER

Learned Advocate Ms. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah with Learned Advocate Ms. Rajvi Mehta i/b Nanavati & Nanavati present for Operational Creditor/ Petitioner. Learned Advocate Mr. Ritesh Patadia i/b Patadia Associate present for Respondent.

At request of both sides counsel.

List the matter on 28.02.2018.

Manora
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 16th day of February, 2018.

B. Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL